## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO.161/2016 RT CP(IB) NO.132/Chd/Pb/2017

Under Sections 433(e) of the Companies Act, 1956.

In the matter of:

UPS Jet Air Express Pvt. Ltd.

...Petitioner

Versus.

A2Z Maintenance Overseas Pvt. Ltd.

...Respondent

Order delivered on: 20.07.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

None.

For the respondent:

None.

Order (Oral)

This petition was received by transfer from the Hon'ble Punjab and Haryana High Court for winding up of the respondent-company on the grounds of its inability to pay the debt due to the petitioner. As per office report, information as per the amended proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 notified on 29.06.2017 for which the time was available up to 15.07.2017, has not been furnished. Notice of hearing of this petition was sent to the counsel for the petitioner for today's date. As per office report, the notice was delivered but there is no representation. In view of the proviso to Rule 5 of the aforesaid rules, the instant petition stands abated with liberty to the petitioner to avail of remedy under Insolvency and Bankruptcy Code, 2016, if so advised.

(Justice R.P. Nagrath)
Member(Judicial)

July 20, 2017